

## NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 08/08/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER

**PETITION NUMBER** 

: TCP/518/ (IB)/2017

NAME OF THE PETITIONER(S)

: POLARIS BANYAN HOLDING PVT LTD

NAME OF THE RESPONDENT(S)

: AUROMED HOLDINGS PVT LTD

UNDER SECTION

: 433 (e)(f)

S.No. NAME (IN CAPITAL)

DESIGNATION

**SIGNATURE** 

REPRESENTATION BY WHOM

1. T. Poornam

R. Sahana

For the Respondent

Doekans

2. T. C. Bhashaz

For Pekkiner

Interm

## ORDER

Counsel representing both the parties are present. Counsel for petitioner submitted his arguments in part. As suggested by the counsel for petitioner for proposal of compromise, the counsel for respondent made his objections for giving security like placing some shares. Counsel for respondent stated that they are ready to pay the amount in a manner starting from 20 August 2017, as per the observations of this Bench made on 21.7.2017. Counsel for petitioner did not accept the said proposal for the reason that there is an extension of two months for payment. It is also suggested to consider settling the issue of release of FDs given as collateral security to the bank. Counsel for respondent prayed time to get instructions from the respondent in this regard. Both the counsel further stated that it would be proper if both the parties meet once again and discuss the issue in regard to the settlement. Time extended at request of both the counsel for reporting the final outcome of the settlement. Put up on 22.08.2017 at 10.30 A.M.

(K. Anantha Padmanabha Swamy) Member (Judicial)